

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Advance (Vidyo Desktop) Hearing Schedule for the month of July, 2020

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
7.7.2020 Tuesday At 10.30 A.M. Miscellaneous Petitions Coram: Member (ISJ) & Member (AG)	1.	291/MP/2019	HPSEB	Petition under Section 79(1)(c) and 79(1)(f) of the Electricity Act, 2003, for refund of amounts wrongly recovered by Power Grid Corporation of India Limited under PoC charges for the ISTS lines operated and maintained by BBMB. (On admission)
	2.	295/MP/2019	NHPC	Petition under Regulation 31(6) of CERC (Terms and Conditions of Tariff) Regulations, 2014, read with Regulation 44(8) and 44(7) of CERC (Terms and Conditions of Tariff) Regulation, 2019, for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the financial year 2018-19 in respect of Chamera-III Power Station. (On admission)
	3.	320/MP/2019	NHPC	Petition under Regulation 31(6) of CERC (Terms and Conditions of Tariff) Regulations, 2014, read with regulation 44(8) and 44(7) of CERC (Terms and Conditions of Tariff) Regulation, 2019, for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the financial year 2018-19 in respect of Sewa-II Power Station. (On admission)
	4.	317/MP/2019	BALCO	Petition under Section 79 (1)(b), 79 (1)(f) and 79 (1)(k) of the Electricity Act 2003 read with Articles 21.1.2 of the PPA dated 26.12.2014 executed between the Petitioner and the Respondent No. 1, seeking appropriate directions upon the Respondent No. 1/ KSEB for releasing the outstanding payment accrued in favour of the Petitioner on account of non-payment of the fixed charge and transmission losses in terms of the Power Purchase Agreement (PPA) dated 26.12.2014 (On admission)
	5.	161/MP/2020	BALCO	Petition for claiming compensation on account of events pertaining to change in law as per Article 10 of the Power Purchase Agreement dated 23.8.2013 and Article 10 of the addendum PPA dated 10.12.2013. (On Admission)
	6.	374/MP/2020	AJSPPL	Petition for allowing pass through of additional expenditure incurred by the generator on account of event pertaining to Change in Law along with order dated 9.10.2018. (On admission)
	7.	157/MP/2018 Along with IA No.2/2019	PDPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements dated 18.5.2016 executed between Prayatna Developers Pvt. Ltd. and NTPC Ltd., for seeking approval of Change in Law events due to enactment of the GST Laws. (IA has been filed by the Petitioner for grant of carrying cost)
	8.	64/MP/2019	Sprng Agnitra	Petition under Section 79(1)(b) read with Section 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 for (i) declaration of events as change in law under the Power Purchase Agreement dated 5.7.2018; and (ii) grant of consequential relief to compensate for the increase in capital cost due to introduction and imposition of Safeguard Duty by way of Notification No.01/2018- customs SG dated 30.7.2018 issued by the Department of Revenue, Ministry of Finance, in terms of article 12 of the Power Purchase Agreement dated 5.7.2018 executed between Sprng Agnitra Private Limited and NTPC Limited.

	9.	177/MP/2019	JBMSPM	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 07.02.2017, executed between JBM Solar Power Maharashtra Private Ltd. and Solar Energy Corporation of India Ltd. for seeking approval of Change in Law events due to enactment of the GST Laws
	10.	178/MP/2019	JBMSEM	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements dated 7.2.2017, executed between JBM Solar Energy Maharashtra Private Ltd. and Solar Energy Corporation of India Ltd. seeking approval of Change in Law events due to enactment of the GST Laws
	11.	281/MP/2019	MVSPL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 for (i) approval of Change in Law, and (ii) consequential relief to compensate for the increase in capital cost due to introduction of the Central Goods and Services Tax Act, 2017, the Integrated Goods and Services Tax Act, 2017 and the State Goods and Services Tax Acts enacted by respective States, in terms of Article 12 of the PPA dated 21.7.2017 between Mytrah Vayu (Sabarmati) Private Limited and PTC India Limited
	12.	365/MP/2019	MRPL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 for (i) declaration of Change in Law event; and (ii) grant of consequential relief to compensate for the increase in capital cost due to introduction and imposition of Safeguard Duty by way of Notification No.01/2018- Customs SG dated 30.7.2018 issued by the Department of Revenue, Ministry of Finance, in terms of Article 17 of the PPA dated 17.4.2017 between Mahindra Renewables Private Limited and M.P. Power Management Company Limited and PPA dated 17.4.2017 between Mahindra Renewables Private Limited and Delhi Metro Rail Corporation.
	13.	373/MP/2019	SBEFPL	Petition seeking change in law relief on account of imposition of safeguard duty on import of solar cells and modules
	14.	454/MP/2019 along with IA 19/2020	AKSPPL1	Petition under Section 142 of the Electricity Act, 2003 for non-compliance of the Commission's directions contained in order dated 9.10.2018. (IA has been filed for urgent listing of the matter)
	15.	457/MP/2019 alongwith IA 18/2020	ABSPPL	Petition under Section 142 of the Electricity Act, 2003 for non-compliance of the Commission's directions contained in order dated 9.10.2018. (IA has been filed for urgent listing of the matter)
	16.	500/MP/2019 alongwith IA 20/2020	ARSEPL	Petition under Section 142 of the Electricity Act, 2003 for non-compliance of the Commission's directions contained in order dated 2.5.2019. (IA has been filed for urgent listing of the matter)
9.7.2020 Thursday At 10.30 A.M. Misc. Petitions Coram: Chairperson, Member (ISJ) & Member (AG)	1.	287/MP/2018	PSL	Petition under Regulation 16 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2010 as amended, for grant of registration to establish and operate a Power Exchange.
	2.	71/MP/2020	WCTL	Petition seeking approval under Section 17(3) and 17(4) of the Electricity Act, 2003, lender's right to substitute performance of the borrower with the nominee of the lenders and consequent assignment of transmission licence and assignment of other financing documents and movable and immovable project assets of the Warora Kurnool Transmission Limited in favour of the Nominee of the Security Trustee/ Lenders.
	3.	I.A. No.64/2019 in Petition No.12/MP/2019 (Re-listed)	NPCIL	IA has been filed on the issue of maintainability of the Petition

	4.	275/MP/2019 along with IA No. 9/2020	AP(M)L	Petition pursuant to the directions of the Supreme Court vide Order dated 2.7.2019 in Civil Appeal No. 11133 of 2011 and applicable provisions of the Electricity Act, 2003 including Section 62 and 79 (1)(b).
13.7.2020 At 10.30 A.M. Coram: Chairperson, Member (ISJ) & Member (AG)		Public Hearing	-	Draft Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (First Amendment) Regulations, 2020.
13.7.2020 Monday At 2.30 P.M. Transmission Tariff Petitions Coram: Member (ISJ) & Member (AG)	1.	69/TT/2020	PGCIL	Petition for determination of Transmission Tariff from anticipated DOCO to 31-03-2019 for Transmission Asset-1 : 2 Nos 400 kV line bays and 2 Nos. 50 MVAR Switchable line reactors each at Cuddapah GIS and Madhugiri ends for terminating Cuddapah Madhugiri 400 kV (quad) D/c line and Asset 2: 2 Nos. 765 kV line bays and 1 No. 240 MVAR Switchable line reactor on each circuit of Vemagiri II-Chilakaluripeta 765 KV D/c line at Vemagiri II Pooling Station (2 Nos. 240 MVAR Switchable line reactors) under "Substation Works Associated with Strengthening of Transmission System beyond Vemagiri" in Southern Region.
	2.	505/TT/2020	PGCIL	Petition for determination of Transmission Tariff from anticipated DOCO to 31-03-2019 for Transmission Asset 1: Replacement of 3x167 MVA, 400/220KV ICTs with 1X500 MVA ICT at Somanhalli sub-station, Asset 2: Replacement of 4x167 MVA, 400/220KV ICTs with 1X500 MVA ICT at Somanhalli substation, Asset 3: Replacement of 1x50MVAR Bus reactor with 1x125MVAR Bus reactor at 400/220kV Narendra Substation, Asset 4: 01 Nos. 500MVA, 765/400kV Regional Spare ICTs at Thiruvallam substation and Asset 5: 01 Nos. 500MVA, 765/400kV Regional Spare ICTs at Raichur substation under System strengthening-XXIII in Southern Region.
	3.	462/TT/2020	PGCIL	Petition for determination of Transmission Tariff from DOCO to 31.03.2019 for Assets (04 Nos.) under Eastern Region Strengthening Scheme V (ERSS-V) in Eastern Region.
	4.	156/TT/2020	PGCIL	Petition for determination of Transmission Tariff from DOCO to 31.3.2019 for Hot Line Speech Communication (Computer Dialing) System for Grid Operation consisting of PABX & Associated items as installed and commissioned in NERLDC & 07 Nos. SLDCs (Assam, Meghalaya, Tripura, Nagaland, Mizoram, Ar. Pradesh, Manipur) of North Eastern Region under project- Establishment of Fiber Optic Communication under Wide band Communication Expansion plan in North Eastern Region.
	5.	383/TT/2019	TPGL	Petition for true-up of capital cost for the period from 01-Apr-2014 to 31-Mar-2019 and Determination of transmission tariff for the period from 01-Apr-2019 to 31-Mar-2024 for Transmission system constructed, maintained and operated by Torrent Power Grid Ltd vide License No. 2/Transmission/CERC dated 16.05.2007
	6.	266/TT/2019	MSETCL	Petition for identification of Maharashtra State Electricity Transmission Company Limited (MSETCL) 132kV Napanagar (from 220kV Napanagar Substation, Madhya Pradesh) to Dharni (132/33kV Dharni Substation, MSETCL Amaravati Zone, Maharashtra) line as Inter-State Transmission System and further Determination of Inter-State Transmission Tariff for the Tariff Period 2019-24
	7.	265/TT/2019	APTRANSCO	Petition for determination of tariff of the inter-State transmission lines connecting two States along with the bays for the APTRANSCO owned transmission lines/system for FY 2019-20 to FY 2023-24 for inclusion in POC mechanism in accordance with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019.

	8.	247/TT/2020	APTRANSCO	Petition for determination of tariff for (1) 400KV K.V Kota Suryapet – 1 & 2 feeders for FY 2016-17 to FY 2018-19 (2) Part of PGCIL 400 KV VJA-NLR line (Nunna Manubolu) to the extent of 18.405 KM (Part of Nunna Manubolu Ckt-3 from Loc.No:532/15 to Loc. Nunna SS + Part of VTPS Manubolu Ckt from Loc.532/16 to Loc. VTPS) for FY 2015-16 to FY 2018-19
	9.	482/TT/2020	DVC	Tariff Petition for existing Transmission & Distribution System (as on 31.03.2014): True-up for the period 2014-19 and Determination of Tariff for 2019-24
	10.	466/TT/2020	DVC	Non-ISTS Lines carrying ISTS Power': True-up Tariff Petition for 2014-19 and Tariff Petition for 2019-24 for 400 KV Transmission Lines of DVC declared as 'Non- ISTS Lines carrying ISTS Power –by ERPC
	11.	276/TT/2020	KPTCL	Petition for Transmission Tariff for transmission lines connecting between Karnataka and other neighbouring States (Natural Inter State Transmission Lines)
	12.	305/TT/2020	HPPTCL	Petition for Multi-Year Tariff Petition for 3 rd Control Period from FY 2019-20 to FY 2023-24 and true-up for 2 nd Control Period from FY 2014-15 to FY 2018-19
14.7.2020 Tuesday At 10.30 A.M. Miscellaneous Petitions Coram: Member (ISJ) & Member (AG)	1.	173/MP/2020	NLC	Petition for approval of Lignite Transfer Price for the period 1.4.2014 to 31.3.2019 on account of truing up in respect of NLC Barsingsar Mine as per MoC guidelines. (On admission)
	2.	174/MP/2020	GMRWEL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding (Competitive Bidding Guidelines) and Article 10 of the Power Purchase Agreements dated 17.3.2010, 21.3.2013 and 27.11.2013 executed between GMR Warora Energy Limited and the Distribution Companies in the States of Maharashtra, Dadra and Nagar Haveli and Tamil Nadu respectively for compensation due to levy of charges for transportation of fly ash. (On admission)
	3.	175/MP/2020	NEEPCO	Petition for relaxation of the provisions of Regulation 42 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 dealing with the manner of computing the capacity charges effective 1.4.2020 in so far as the Gas Based Generating Stations of North Eastern Electric Power Corporation Limited. (On admission)
	4.	176/MP/2020	AP&NRL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 for allowing the claim of the Petitioner of increase/ change in Central Excise Duty on account of changes in individual components as a Change in Law event relating to Power Purchase Agreements dated 18.12.2013 and 19.12.2013 entered into between the Petitioner and the Respondents. (On admission)
	5.	177/MP/2020	KSKMPL	Petition under Section 79(1)(b), 79(1)(f) and other applicable provisions of the Electricity Act, 2003 for applicability of the provisions of PPA dated 26.2.2014 and amendment dated 23.1.2018 for levying penalty for maintaining availability below 80% for a contract year. (On admission)
	6.	494/MP/2020	PGCIL	Petition seeking prior approval of the Commission for incorporating a wholly owned subsidiary company of the Petitioner to undertake Telecommunications and Digital Technology Businesses.(On admission)
	7.	495/MP/2020	PGCIL	Petition intimating the Central Electricity Regulatory Commission about continuation of Telecommunications and Digital Technology Businesses in accordance with the earlier approvals granted by the Commission .(On admission)
	8.	197/MP/2020	NERLDC	Petition under Section 28 (3) I of the Electricity Act, 2003 read with Clause 1.5 of IEGC 2010 for establishment and maintenance of Communication facilities by the users of the North-Eastern Region in terms of Clause 4.6.2 of IEGC, 2010, read with Regulation 6(3) of CEA (Technical Standards for Connectivity to the Grid) Regulation, 2007 to ensure availability of reliable real time data at NERLDC. (on admission)

	9.	198/MP/2020	NERLDC	Petition for providing protection systems having reliability, selectivity, speed and sensitivity and keeping them functional in terms of Regulation 5.2 (I) of the CERC (Indian Electricity Grid Code) Regulations 2010 read along with Regulation 3 I of the Central Electricity Authority (Grid Standards) Regulations, 2010 , ensuring proper inspection & patrolling and maintenance of Sub-station and lines in terms of Regulation 5 read along with Regulation 23 & Regulation 24 of the Central Electricity Authority (Grid Standards) Regulations, 2010 for ensuring security of the North Eastern Grid as well as the interconnected Indian Grid and reliable operation as per clause No. 6.2 of Central Electricity Authority (Manual on Transmission Planning Criteria), 2013. (on admission)
	10.	201/MP/2020	NERLDC	Petition under Section 28 (3) I of the Electricity Act, 2003 read with Clause 1.5 of IEGC 2010 for establishment and maintenance of Communication facilities by the users of the North-Eastern Region in terms of Clause 4.6.2 of IEGC, 2010, read with Regulation 6(3) of CEA (Technical Standards for Connectivity to the Grid) Regulation, 2007 to ensure availability of reliable real time data at NERLDC. (On admission)
	11.	204/MP/2020	SRLDC	Petition invoking Regulation 1.5(i) read with Regulation 5.2(u) and Regulation 6.5(11) of the CERC (Indian Electricity Grid Code) Regulations, 2010 for enforcement of must run status granted to solar and wind generators and Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 seeking direction to State Load Dispatch Centre to act in accordance with IEGC Grid code provisions while issuing backing down instructions to the solar and wind generators (On admission)
	12.	259/MP/2020	NERLDC	Providing protection systems having reliability, selectivity, speed and sensitivity and keeping them functional in terms of Regulation 5.2 (I) of the CERC (Indian Electricity Grid Code) Regulations 2010 read along with Regulation 3 I of the Central Electricity Authority (Grid Standards) Regulations, 2010, ensuring proper inspection & patrolling and maintenance of sub-station and lines in terms of Regulation 5 read along with regulation 23 & regulation 24 of the Central Electricity Authority (Grid Standards) Regulations, 2010 for ensuring security of the North Eastern Grid as well as the interconnected Indian Grid and reliable operation as per clause 6.2 of Central Electricity Authority (Manual on Transmission Planning Criteria), 2013 (On admission)
	13.	263/MP/2020	NERLDC	Petition under section 28 (3) of the Electricity Act, 2003 read with clause 1.5 of IEGC 2010 for establishment and maintenance of Communication facilities by the users of the North-Eastern Region in terms of Clause 4.6.2 of IEGC, 2010, read with Regulation 6(3) of CEA (Technical Standards for Connectivity to the Grid) Regulation, 2007 to ensure availability of reliable real time data at NERLDC. (On admission)
	14.	518/MP/2020	SLS	Petition for non-grant of accreditation of RE generator and consequential dis-entitlement of REC (On admission)
16.7.2020 Thursday At 10.30 A.M. Review Petitions Coram: Chairperson, Member (ISJ) & Member (AG)	1.	6/RP/2020 along with IA 11/IA/2020	AJSPPL	Review Petition for review of the order dated 9.10.2018 in Petition No. 33/MP/2018. (IA has been filed seeking condonation of delay in filing of Review Petition)
	2.	7/RP/2020 in 222/MP/2017	KSK Mahanadi	Review Petition seeking review of order dated 23.7.2019 in Petition No. 222/MP/2017 (On admission)
	3.	9/RP/2020 in 245/MP/2018	OTPC	Review Petition seeking review of order dated 8.1.2020 in Petition No. 245/MP/2018 (On admission)
	4.	14/RP/2020 in 305/MP/2015	APNRL	Review Petition for review of order dated 29.1.2020 in Petition No. 305/MP/2015 with I.A. No. 24 of 2019 (On admission)
	5.	16/RP/2020 in 97/MP/2019	Magadh sugar	Review Petition for review of the order dated 9.1.2020 in Petition No. 97/MP/2019 (On admission)
	6.	2/RP/2020	PGCIL	Petition for review of order dated 1.11.2019 in Petition No. 182/TT/2018 (On admission)

	7.	4/RP/2020	KPTCL	Petition for review of order dated 12.06.2019 in Petition No. 24/TT/2018(On admission)
	8.	5/RP/2020	KPTCL	Petition for review of order dated 8.11.2019 in Petition No. 361/TT/2018 (On admission)
	9.	13/RP/2020 along with IA 26/IA/2020	NHPC	Petition for review of order dated 25.4.2019 in Petition No. 124/TT/2018 (IA has been filed seeking condonation of delay in filing of Review Petition) (On admission)
	10.	17/RP/2020	TPTL	Petition for review of order dated 22.1.2020 in Petition No. 368/TT/2018 (On admission)
	11.	21/RP/2019	DVC	Petition for review of order dated 9.8.2019 in Petition No. 150/TT/2018 (On admission)
	12.	22/RP/2019	PGCIL	Petition for review of order dated 4.10.2019 n Petition No. 255/TT/2018 (On admission)
	13	23/RP/2019	PGCIL	Petition for review of order dated 30.9.2019 in Petition No. 171/TT/2018 (On admission)
17.7.2020 Friday At 10.30 A.M. Transmission Tariff Petitions Coram: Member (ISJ) & Member (AG)	1.	478/TT/2019	PGCIL	Petition for (i) Truing up of Transmission tariff for 2014-19 tariff block and (ii) Determination of Transmission tariff for 2019-24 tariff block For Tuticorin JV –Madurai 400 kV D/C (Quad Conductor) Line and extension of 400/220 kV Madurai sub-station under ATS of Tuticorin JV TPS in Southern Region. (DOCO 1.2.2012)
	2.	3/TT/2020	PGCIL	Petition for Truing up of Transmission tariff for 2014-19 tariff block and Determination of Transmission tariff for 2019-24 tariff block for Nellore Gooty 400kV D/C (Quad) line with associated bay extension at Nellore & Gooty Substation under Transmission System associated with SRSS XVIII A (Formerly KUMPP Part A)
	3.	39/TT/2020	PGCIL	Petition for Truing up of Transmission tariff for 2014-19 tariff block and Determination of Transmission tariff for 2019-24 tariff block For Asset 400kV D/C (Quad) Nabinagar II TPS Gaya transmission line with 02 nos associated bays at Gaya Sub-station associated with Transmission System for Nabinagar II TPS (3X660 MW) in Eastern Region.
	4	58/TT/2020	PGCIL	Petition for (i) Truing up of Transmission tariff for 2014-19 tariff block and (ii) Determination of Transmission tariff for 2019-24 tariff block For Hassan-Mysore 400 kV D/C transmission line and extension of 400/220 kV Hassan & Mysore Sub-station under System Strengthening-IX in Southern Region. (DOCO 1.7.2011)
	5.	24/TT/2020	PGCIL	Petition for Truing up of transmission tariff for 2014-19 tariff block and Determination of transmission tariff for 2019-24 tariff block in respect of Combined Assets consisting of Asset I Koldam Nalagarh 400kV D/C (Quad) line along with bays at Nalagarh S/S , Asset II 400kV line bays at Ludhiana S/S (Combined DOCO 01.04.2011) covered under Transmission system associated with Koldam Hydro-electric project in Northern Region
	6.	155/TT/2020	PGCIL	Petition for for (i) Revision of Transmission Tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block (ii) Truing up of Transmission tariff for 2014-19 tariff block and (iii) Determination of Transmission tariff for 2019-24 tariff block For NLC II Transmission System in Southern Region
	7.	142/TT/2020	PGCIL	Petition for for (i) Revision of Transmission Tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block (ii) Truing up of Transmission tariff for 2014-19 tariff block and (iii) Determination of Transmission tariff for 2019-24 tariff block For (a) Combined elements of Talcher and Kolar (HVDC portion) (Notional COD: 1.3.2003) and(b) Combined elements of Talcher and Kolar (AC Portion) (Notional COD: 1.6.2003) under Transmission System associated with Talcher II project in Southern Region.
	8.	475/TT/2019	PGCIL	Petition for Truing up of Transmission tariff for 2014-19 tariff block and Determination of Transmission tariff for 2019-24 tariff block For Transmission System associated with immediate evacuation system for Nabinagar TPS in Eastern Region
	9.	17/TT/2020	PGCIL	Petition for Truing up of Transmission tariff for 2014-19 tariff block and Determination of Transmission tariff for 2019-24 tariff block For Transmission system associated with System strengthening XIII in Southern Region

	10.	171/TT/2020	PGCIL	Petition for (i) Truing up of Transmission tariff for 2014-19 tariff block and (ii) Determination of Transmission tariff for 2019-24 tariff block For 400 kV D/C Baharampur-Bheramara Transmission line, LILO of 400 kV S/C Farakka – Jeerat Transmission line at Baharampur and 01 no. 80 MVAR Bus Reactor and associated line bays and reactor bay at Baharampur (COD: 1.9.2013) under Interconnection between India and Bangladesh Electrical Grids for India portion in Eastern Region
	11.	504/TT/2019	PGCIL	Petition for (i) Truing up of Transmission tariff for 2014-19 tariff block and (ii) Determination of Transmission tariff for 2019-24 tariff block 2 nos. 400 kV line bays at Muzaffarpur Substation for termination of Muzaffarpur (PG)- Darbhanga (TBCB) 400 kV D/C (Triple snowbird) line under Eastern Region Strengthening Scheme VI Project
	12.	55/TT/2020	PGCIL	Petition for (i) Truing up of Transmission tariff for 2014-19 tariff block and (ii) Determination of Transmission tariff for 2019-24 tariff block Combined Assets (2 Nos.) under Transmission Schemes for enabling import of NER/ER surplus power by NR in Eastern Region.
	13.	484/TT/2019	PGCIL	Petition for truing up of Transmission tariff for 2014 19 tariff block and Determination of Transmission tariff for 2019 24 tariff block For Asset I: Vallur TPS-Melakottaiyur 400kV D/C line and Asset-II: Chittoor-Thiruvalem 400kV D/C Quad line and new 400kV Thiruvalem SS along with 1X63 MVA Bus reactor at Thiruvalem SS and associate bays and equipments at Thiruvalem and Chittoor under “Supplementary Transmission System associated with Vallur TPS” in Southern Region
	14.	194/TT/2020	PGCIL	Petition for (i) Truing up of Transmission tariff for 2014-19 tariff block and (ii) Determination of Transmission tariff for 2019-24 tariff block For (A) LILO of N`Sagar- Gooty 400kV S/C line at Kurnool (New) substation, (B) Kurnool (New) ? Kurnool (APTRANSCO) 400kV D/C quad line, (C) Establishment of new 765/400kV substation at Kurnool with 2x1500 MVA transformers, (D) Extension of Kurnool (APTRANSCO) substation and I 1x240 MVAR bus reactor at Kurnool (new) substation under Transmission System associated with Krishnapatnam UMPP part C1 (DOCO 1.4.2014)
	15.	481/TT/2019	PGCIL	Petition for truing up of Transmission tariff for 2014-19 tariff block and Determination of Transmission tariff for 2019-24 tariff block for 400kV (Quad) D/C line from NCC Generation Switchyard to Nellore Pooling Station and associated Bays under Transmission System for Connectivity for NCC Power projects Ltd
21.7.2020 Tuesday At 10.30 A.M. Miscellaneous Petitions.	1.	183/MP/2020	NTPC	Petition for approval of additional expenditure on installation of various Emission Control Systems at Barh Super Thermal Power Station Stage-II (2x660 MW) in compliance of Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015. (On admission)
Coram: Member (ISJ) & Member (AG)	2.	199/MP/2020	NTPCVNL	Petition for determination of fees and charges payable to the Petitioner which has been designated as the Settlement Nodal Agency by the Ministry of Power, Government of India under the Guidelines for Import/Export (Cross Border) of Electricity, 2018 to undertake various activities for settlement of grid operation related charges as enumerated in the Central Electricity Regulatory Commission (Cross Border Trade of Electricity) Regulations, 2019. (On admission)
	3.	267/MP/2020	NTPC	Petition for approval of additional expenditure on account of installation of various Emission Control Systems at Feroze Gandhi Unchahar Thermal Power Station St-I (2x210 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015.(On admission)

4.	333/MP/2020	NTPC	Petition for approval of additional expenditure on account of installation of various Emission Control Systems at Talcher Super Thermal Power Station Stage-I (1000 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015.(on admission)
5.	335/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Vindhyachal Super Thermal Power Station Stage-I (6x210MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015 (On admission)
6.	338/MP/2020	NTPC	Petition for approval of additional expenditure on account of installation of various Emission Control Systems at Korba Super Thermal Power Station Stage-I&II (3x200+3X500 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015 (On admission)
7.	339/MP/2020	NTPC	Petition for approval of additional expenditure on account of installation of various Emission Control Systems at Sipat Super Thermal Power Station Stage-II (2X500 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India notification dated 07.12.2015 (on admission)
8.	342//MP/2020	NTPC	Petition for approval of additional expenditure on account of installation of various Emission Control Systems at Farakka Super Thermal Power Station, Stage-III (1x500 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015. (On admission)
9.	414/MP/2020	NTPC	Petition for approval of additional expenditure on installation of various Emission Control Systems at National Capital Thermal Power Station (NCTPS), Dadri Stage-I (840MW) in compliance of Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015. (On admission)
10.	499/MP/2020	NTPC	Petition for approval of additional expenditure on installation of various Emission Control Systems at National Capital Thermal Power Station, Stage-II (980 MW) in compliance of Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015.(On admission)
11.	501/MP/2020	NTPC	Petition for approval of additional expenditure on account of installation of various Emission Control Systems at Feroze Gandhi Unchahar Thermal Power Station Stage-III (1 x 210 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015 (On admission)
12.	508/MP/2020	NTPC	Petition for approval of additional expenditure on account of installation of various Emission Control Systems at Farakka Super Thermal Power Station, Stage-I & II (1600 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015. (on admission)
13.	509/MP/2020	NTPC	Petition for approval of additional expenditure on account of installation of various Emission Control Systems at Vindhyachal Super Thermal Power Station Stage-III (2X500 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015. (On admission)
14.	510/MP/2020	NTPC	Petition for approval of additional expenditure on account of installation of various Emission Control Systems at Singrauli Super Thermal Power Station (2000 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015.(On admission)

	15.	512/MP/2020	NTPC	Petition for approval of additional expenditure on account of installation of various Emission Control Systems at Mouda Super Thermal Power Station Stage-II (2X660 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015 (On admission)
	16.	200/MP/2020	NLCTPL	Petition for approval of additional capital expenditure on account of implementation of Flue Gas De-Sulphurization (FGD) Plant. (On admission)
	17.	293/MP/2018	APIPL	Petition under seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the effective date of the Power Purchase Agreements.
	18.	294/MP/2018	APIPL	Petition seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreements.
	19.	366/MP/2019	DBPL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 and Article 10 of the Power Purchase Agreements both dated 01.11.2013 entered into between the Petitioner and the Respondents, seeking approval of the cost to be incurred by the Petitioner on account of change in law, for installation/retrofit of Electrostatic Precipitators (ESP), installation of Flue Gas Desulphurisation (FGD), installation of low Nox burners, providing Over Fire Air (OFA) and any other measures for compliance of the notification dated 07.12.2015 issued by the Ministry of Environment, Forests and Climate Change, Government of India in respect of Thermal Power Plants installed/commissioned after 1.1.2003 and before 31.12.2016.
	20.	404/MP/2019	CGPL	Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 read with Article 13 of the PPA dated 22.4.2007 executed between the Petitioner and the Procurers.
	21.	450/MP/2019	MBPMPL	Petition invoking Section 79 of the Electricity Act, 2003 read with (i) Article 10 of the PPA dated 18.1.2014, (ii) Article 10 of Schedule 1 of the PPA dated 20.1.2014, (iii) Clause 4.7 of the Competitive Bidding Guidelines, and (iv) Order dated 3.6.2019 in Petition No. 156/MP/2018 seeking approval of the additional capital and operational expenditure on account of installation of various Emission Control Systems in compliance with Ministry of Environment, Forest and Climate Change Notification dated 7.12.2015.
23.7.2020 Thursday At 10.30 A.M. Coram: Chairperson, Member (ISJ) & Member (AG)	1.	145/TT/2018	EPTCL	Approval of transmission tariff from COD to 31.3.2019 for 400 kV D/C Mahan-Sipat line alongwith associated bays at Mahan and Sipat and 2x50 MVAR line reactors at Sipat pooling Sub-station, 2x50 MVAR line reactors at Mahan pooling Sub-station and 1x80 MVAR, 420 kV switchable bus reactor at Mahan TPS along with its associated 400 kV bay under Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.
	2.	211/MP/2011	SAIL	Petition under Regulations 20 and 21 of the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses), Regulations, 2010 and against the alleged arbitrary action of Western Regional Load Despatch Centre by loading transmission losses on the 220 kV lines being used for transfer of power from the generating station of NSPCL to Bhilai Steel Plant (Remanded by APTEL)
	3.	130/GT/2014	NTPC	Petition for approval of tariff of Barh Super thermal Power Station Stage-II (2X660 MW) for the period from anticipated Date of Commercial operation of 1 st Unit (Unit-IV) to 31.03.2019.

	4.	250/MP/2019	GUVNL	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 for recall of the order dated 12 th April, 2019 passed by the Commission in Petition No. 374/MP/2018 granting approval to the Supplementary Agreements (two) dated 5.12.2018.
27.7.2020 Monday At 10.30 A.M. Generation Tariff Coram: Member (ISJ) & Member (AG)	1.	394/GT/2020	NTPC	Petition for revision of tariff of Mouda STPS Stage-II for the period from COD of the 1st Unit (1.2.2017) to 31.3.2019 after the truing up exercise.
	2.	389/GT/2020	NTPC	Petition for approval of tariff of Barauni Thermal Power Station Stage-I for the period from the date of takeover i.e. 15.12.2018 to 31.3.2019.
	3.	452/GT/2020	NTPC	Petition for revision of tariff of Sipat STPS Stage-II for the period from 1.4.2014 to 31.3.2019 after the truing up exercise.
	4.	451/GT/2020	NTPC	Petition for revision of tariff of Korba STPS Stage-I&II for the period from 1.4.2014 to 31.3.2019 after the truing up exercise.
	5.	Dy No. 483/2020	NEEPCO	Revised Petition for determination of tariff PARE Hydro Electric Project for the period from 2014-19 and 2019-24.
	6.	273/GT/2019	NEEPCO	Petition for revision of tariff for the period 1.4.2014 to 31.3.2019 carrying out truing up exercise for the period 2014-19 with respect to the capital expenditure including additional capital expenditure incurred during the period of 2014-15 to 2018-19 in respect of Ranganadi Hydro Electric Plant (3 X 135 =405 MW) of North Eastern Electric Power Corporation Limited
	7.	293/GT/2019	NEEPCO	Petition for revision of tariff for the period 1.4.2014 to 31.3.2019 carrying out truing up exercise for the period of 2014-19 with respect to the capital expenditure including additional capital expenditure incurred during the period of 2014-15 to 2018-19 in respect of Doyang Hydro Electric Plant (75 MW) of North Eastern Electric Power Corporation Limited
	8.	298/GT/2019	NEEPCO	Petition for revision of tariff for the period 1.4.2014 to 31.3.2019 carrying out truing up exercise for the period 2014-19 with respect to the capital expenditure including additional capital expenditure incurred during the period of 2014-15 to 2018-19 in respect of Assam Gas Based Power Plant (GT 6 X 33.5 MW + ST 3 X 30 MW= 291 MW) of North Eastern Electric Power Corporation Limited.
	9.	96/GT/2020	THDCIL	Seeking revision of tariff of Tehri Hydroelectric Power Project (THPP) Stage-I (4 X 250 MW) for the period 1.4.2014 to 31.3.2019 on account of truing up exercise in terms of Regulations 8 of the Tariff Regulations, 2014.
	10.	407/GT/2020	GMREL	Petition for determination of generation tariff for the period from 1.4.2019 to 31.3.2024 and truing-up of generation tariff from 1.4.2014 to 31.3.2019 in respect of 262.5 MW gross capacity sale from 3 x 350 MW Kamalanga Thermal Power Plant of GMR-Kamalanga Energy Limited (GKEL) to GRIDCO acting as nominee of Government of Odisha for procuring power for the Odisha Distribution Companies.
28.7.2020 Tuesday At 10.30 A.M. Transmission Tariff Petitions Coram: Member (ISJ) & Member (AG)	1.	15/TT/2020	PGCIL	Petition for (i) truing up of Transmission tariff for 2014-19 tariff block and (ii) Determination of Transmission tariff for 2019-24 tariff block 400 kV D/C Kakrapar APP-Navsari T/L along with associated bays at Navsari GIS & 400 kV D/C Kakrapar APP-Vapi T/L along with associated bays at Vapi S/S under Transmission System associated with Kakrapar Atomic Power Project 3&4
	2.	21/TT/2020	PGCIL	Petition for (i) truing up of Transmission tariff for 2014-19 tariff block and (ii) Determination of Transmission tariff for 2019-24 tariff block For 1x1500 MVA, 765/400 kV ICT at Vindhyachal Pooling Station along with associated bays, under 'Transmission System associated with Vindhyachal-V (500 MW) project of NTPC (Part- A)' in Western Region

3.	152/TT/2020	PGCIL	Petition for truing up of Transmission tariff for 2009-14 tariff block Truing up of Transmission tariff for 2014-19 tariff block and Determination of Transmission tariff for 2019 24 tariff block for Transmission System associated Northern Region System Strengthening Scheme IX in Northern Region consisting of assets Asset 1 400 kV D/C Twin Conductor Kanpur - Ballabgarh Transmission Line alongwith its Associated Bays Asset 2 40 percent FSC at Ballabgarh on 400 kV D/C Kanpur Ballabgarh Transmission Line
4.	136/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and Determination of Transmission tariff for 2019 24 tariff block For Asset-I 315 MVA, 400/220 kV ICT at Mandola ; Asset-II 315 MVA 400/220 kV ICT at Ludhiana under spare ICT scheme in Northern Region.
5.	114/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and Determination of transmission tariff for 2019-24 tariff block in respect of Asset I : Special Protection Scheme (SPS) for Northern Regional Grid Stage-II in Northern Region
6.	126/TT/2020	PGCIL	Petition for truing up of Transmission tariff for 2014 19 tariff block and Determination of Transmission tariff for 2019 24 tariff block For Asset-1 315 MVA, 400/220 kV ICT I & II alongwith bays and LILO of one ckt of 400 kV D/C Navsari-Kala T/L at Magarwada Sub-station, Asset-2: 400 kV, 80 MVAR Bus Reactor along with associated bays at GIS Magarwada (New), and Asset 3 LILO of 2nd ckt of 400 kV D/C Navsari-Boisser T/L at Magarwada Sub-station under Establishment of 400/220 kV GIS at Magarwada in Union Territory of Daman & Diu in Western Region.
7.	34/TT/2020	PGCIL	Petition for truing up of Transmission tariff for 2014-19 tariff block and Determination of Transmission tariff for 2019-24 tariff block for assets under Provision of 400kV bays at Shujalpur for Part ATS of RAPP 7&8 in Western Region.
8.	151/TT/2020	PGCIL	Petition for (i) Truing up of Transmission tariff for 2014-19 tariff block and (ii) Determination of Transmission tariff for 2019-24 tariff block for Asset-I: Asset: 400Kv D/C (Quad) Kurukshetra-Jind TL alongwith associated bays (DOCO 11.12.2017) under Transmission System Strengthening in WR-NR transmission Corridor for IPPs in Chhattisgarh in Northern Region.
9.	138/TT/2020	PGCIL	Petition for (i) Truing up of Transmission tariff for 2014-19 tariff block and (ii) Determination of Transmission tariff for 2019-24 tariff block for Asset-I: Rapp-Kota 400 kV D/C line (part of Rapp-Jaipur(South) 400kV D/C line with one ckt LILoed at Kota) along with associated bay at Kota (DOCO 03.08.2017) under 'Transmission System associated with Rapp 7 and 8 Part-A'.
10.	270/TT/2020	PGCIL	Petition for (i) truing up of Transmission tariff for 2014-19 tariff block and (ii) Determination of Transmission tariff for 2019-24 tariff block For Asset 1 : 3x110 MVAR Line reactor for 765kV D/C Raipur PS - Wardha Line 1 Ckt#2 to be charged as Bus reactor at Wardha SS. Asset 2a : 765 KV 3X110 MVAR Bus Reactor at Wardha Sub-Station, Asset 2b: 3x110 MVAR Line Reactor for 765 kV D/C Raipur-Wardha Line 1 Ckt#1 charged as Bus Reactor at Wardha Substation, Asset 2c: 765 kV D/C Raipur Pooling Station-Wardha line-I Transmission Line, Asset 2d: 765 KV 240 MVAR Switchable Line Reactor of Wardha I bay at Raipur Pooling Station (Charged as a Bus Reactor), Asset2e: 765 KV 240 MVAR Switchable Line Reactor of Wardha II bay at Raipur Pooling Station (Charged as a Bus Reactor) under Integration of Pooling Stations in Chhattisgarh with central part of WR for IPP generation projects in Chhattisgarh in Western Region (IPP-C).

	11.	128/TT/2020	PGCIL	Petition for approval for (i) Truing up of Transmission tariff for 2014-19 tariff block and (ii) Determination of Transmission tariff for 2019-24 tariff block for Asset I: 400kV D/C Allahabad / Kanpur Line along with associated bays at both ends including 2X50 MVAR Line Reactor at Kanpur end (DOCO: 28.9.2017) under Northern Regional System Strengthening Scheme XXX.
	12.	290/TT/2020	PGCIL	Petition for revision of Transmission Tariff for 2004-09 tariff block 2009-14 tariff block Truing up of Transmission tariff for 2014-19 tariff block and Determination of Transmission tariff for 2019 24 tariff block For Assets under Transmission System associated with TALA HEP East North Inter connector and Northern Region Transmission System, an inter-regional asset between Northern Region and Eastern Region
	13.	312/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and (ii) Determination of Transmission tariff for 2019-24 tariff block for Asset-I: 400 kV D/C Lara STPS I to Raigarh (Kotra) PS Transmission Line along with associated bays at Raigarh (Kotra) PS and Asset-II: 400 kV D/C (Quad) Lara STPS-I Champa Line along with associated bays at Champa Pooling Station under Transmission System associated with Lara STPS (2x800 MW) Generation Project of NTPC in Western Region
	14.	313/TT/2020	PGCIL	Petition for (i) truing up of transmission tariff for 2014-19 tariff block and (ii) determination of transmission tariff for 2019-24 tariff block for combined asset under Transmission System Strengthening in Western region for IPPs in Chattisgarh (IPP-D)
	15.	490/TT/2019	PGCIL	Petition for (i) truing up of Transmission tariff for 2014-19 tariff block and (ii) Determination of Transmission tariff for 2019-24 tariff block for 125 MVAR Bus Reactor at 400/200 kV Rajgarh Substation alongwith associated bays at Rajgarh Substation in WR.
30.7.2020 Thursday At 10.30 A.M. Miscellaneous Petition Coram: Member (ISJ) & Member (AG)	1.	162/MP/2020	Shree Cement	Petition under Section 79(1) (f) of the Electricity Act, 2003 read with Regulation 20 & 21 of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 seeking appointment of Sole Arbitrator for adjudication of disputes between the parties herein in terms of Clause 3.13.(b) of the Agreement dated 31.10.2014 . (On admission)
	2.	202/MP/2020	PGCIL	Petition for reimbursement of additional expenditure towards deployment of Special Security Forces (CISF) at Wagoora Sub-stations for the truing up of expenditure approved vide order dated 31.5.2017 in petition No. 36/MP/2017 for year 2016-19 in respect of Northern Region. (On admission)
	3.	203/MP/2020	PGCIL	Petition for reimbursement of additional expenditure towards deployment of Special Security Forces (CISF) at Salakati and Bongaigaon Sub-Stations for the truing up of expenditure approved vide order dated 20.3.2017 in petition No: 136/MP/2016 for years 2016-19 in respect of Eastern and North Eastern Region. (On admission)
	4.	206/MP/2020	RNSWPL	Petition seeking appropriate direction(s) and / or order(s) in relation to provisions of the CERC (Grant of Connectivity, Long-term access and Medium-term Open access in inter-state transmission and related matters) Regulations, 2009 which are preventing the petitioner from exercising its rights under certain provisions of the Power Purchase Agreement entered pursuant to competitive bidding guidelines 2017 with Solar Energy Corporation of India Limited (SECI) and seeking this commission to give effect to the detailed procedure as approved by the vide order dated 15.5.2018 and further seeking the commission to issue consequential directions to Power Grid Corporation of India Limited in terms of the relief sought in the present petition (On admission).

	5.	262/MP/2020	PSPCL	Petition under Section 79(1)(f) read with Section 79(1)(a) and (b) and other applicable provisions of the Electricity Act, 2003 for adjudication of disputes under PPA dated 11.12.2010 read with the Memorandum of Understanding dated 7.10.2010 between the Petitioner Punjab State Power Corporation Limited and the Respondent NTPC Limited. (On admission)
	6.	277/MP/2020	IL&FS	Petition under Section 79 (1) (c), 79 (1) (f) and 79 (1) (k) of the Electricity Act, 2003 seeking quashing of the letter & invoice dated 20.01.2020 issued by Power Grid Corporation of India Limited (PGCIL) for claiming transmission charges. (On admission)
	7.	268/MP/2020	SPGCL	Petition under Sections 79(1)(b) and (f) of the Electricity Act, 2003 seeking reimbursement of amount incurred towards taxes and duties, and seeking reimbursement of amount incurred towards arranging open access (MTOA) (On admission)
	9.	332/MP/2020	OKWPL	Petition under Section 79(1)(c) and (f) of the Electricity Act, 2003 for adjudication of dispute arising out of the action of Power Grid Corporation of India in seeking opening of a Letter of Credit in favour of PGCIL towards PoC charges for the unutilized Long Term Access for 50MW capacity. (on admission)
	10.	492/MP/2020	DBPL	Petition under Section 79 (1) (c), 79 (1)(d), 79 (1)(f) and 79 (1)(k) of the Electricity Act, 2003, for adjudication of dispute arising out of the action of Power Grid Corporation of India in relation to Bill-3 raised in contravention of Regulation 11 of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulation, 2010 read with Billing, Collection, Disbursement (BCD) Procedure and inter alia, seeking declaration that the Petitioner is entitled for complete offset of charges billed in Bill-1 as well as Bill-3, in the event the quantum of transmission corridor availed by the Petitioner in any region is, for the corresponding period, equal to or more than the target region LTA quantum and for refund of monthly POC charges paid under Bill-3. (On admission)
	11.	513/MP/2020	AP(M)L	with Article 13 of the Power Purchase Agreements dated 07.08.2008 entered with Haryana Utilities; Guidelines for Determination of Tariff by Bidding Process for Procurement of Power by Distribution Licensees dated 19.1.2005, amended from time to time and revised Tariff Policy 2016, seeking compensation due to certain change in law events. (On admission)
	12.	Dy. No.446/2020	SCL	Petition for down-gradation of Trading Licence from Category II to Category IV.
	13.	337/AT/2020	SECI	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 480 MW Solar PV Projects (Tranche V) connected to the Inter-State Transmission System and selected through competitive bidding process as per the Guidelines issued by Ministry of New and Renewable Energy on 3.8.2017.
	14.	Dy. No. 465/2020	SECI	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for the 1150 MW Solar PV Power projects (Tranche-IV) connected to the Inter-State Transmission system (ISTS) and selected through competitive bidding process as per the Standard Bidding Guidelines dated 3.8.2017.
	15.	Dy No. 485/2020	NTPC	Petition for adoption of tariff for the 3000 MW grid connected Solar PV Power project selected through competitive bidding process as per the guidelines issued by MNRE on 10.3.2015.
31.7.2020 Friday At 10.30 A.M. Transmission Tariff Petitions	1.	310/TT/2019	PGCIL	Petition for (i) Truing up of Transmission tariff for 2014-19 tariff block and (ii) Determination of Transmission tariff for 2019-24 tariff block for 400/220 kV, 1X315 MVA Autotransformer (ICT-III) at 400/220 kV substation at Vapi under installation of 1X315 MVA 400/220 kV Transformer at Vapi (POWERGRID) substation in WR.

Coram: Member (ISJ) & Member (AG)	2.	311/TT/2019	PGCIL	Petition for (i) Revision of Transmission Tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block (ii) Truing up of Transmission tariff for 2014-19 tariff block and (iii) Determination of Transmission tariff for 2019-24 tariff block for 50 MVA Auto Transformer at Malda in Eastern Region.
	3.	313/TT/2019	PGCIL	Petition for (i) Truing up of Transmission tariff for 2014-19 tariff block and (ii) Determination of Transmission tariff for 2019-24 tariff block for Additional Converter Transformer (Spare) for Rihand-Dadri Bi-pole in Northern Region.
	4.	324/TT/2019	PGCIL	Petition for (i) Revision of Transmission Tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block (ii) Truing up of Transmission tariff for 2014-19 tariff block and (iii) Determination of Transmission tariff for 2019-24 tariff block For Farakka-Malda Transmission Link and Additional 315 MVA Transformer at Malda in Eastern Region.
	5.	23/TT/2020	PGCIL	Petition for Truing up of transmission tariff for 2014-19 tariff block and Determination of transmission tariff for 2019-24 tariff block in respect of Combined Asset consist of Asset-1: 315 MVA 400/220 kV Spare Inter Connecting Transformer at 400/220 kV Hisar sub-station (DOCO: 01/02/13), Asset-2: 315 MVA 400/220 kV Spare Inter Connecting Transformer at 400/220 kV Lucknow sub-station. (DOCO: 01/07/2012), Asset-3: 315 MVA, 400/220 kV ICT at Bhiwadi in Northern Region (DOCO: 01/02/2013) under Provision of spare ICTs and reactors in Eastern, Northern, Southern and Western Regions
	6.	349/TT/2019	PGCIL	Petition for (i) Truing up of Transmission tariff for 2014-19 tariff block and (ii) Determination of Transmission tariff for 2019-24 tariff block For 2nd Spare Converter Transformers at Kolar and Talcher of Talcher-Kolar HVDC Link in Southern Region
	7.	478/TT/2020	PTCUL	Petition for determination of tariff from anticipated DOCO to 31.3.2024 for 220kV Srinagar-Baramwari line [Point of Interconnection (of Singoli Bhatwari HEP from the proposed Baramwari-Srinagar 220kV D/C line) to Khandukhal Srinagar Substation] under UITP Scheme (deemed ISTS) as per Central Electricity Regulatory Commissions order dated 31 January 2013 against Petition number 133/ MP/2012 for tariff block 2019-24 period.
	8.	463/TT/2020	PTCUL	Approval of tariff in respect of PTCUL owned transmission lines/system connecting with other states and intervening transmission lines incidental to inter-State transmission of electricity as per the Central Electricity Regulatory Commissions order dated 14.3.2012 in Petition No.15/Suo-Motu/2012, for inclusion in POC charges.
	9.	496/TT/2019	PGCIL	Petition for Truing up of Transmission tariff for 2014-19 tariff block and (Determination of Transmission tariff for 2019-24 tariff block for Augmentation of Hosur Sub-station by 1 x 315 MVA, 400/220 kV, Transformer and associated bays under System Strengthening Scheme XIV in Southern Region.
	10.	510/TT/2019	PGCIL	Petition for (i) Truing up of Charges for 2014-19 tariff block and (ii) Fees and charges for 2019-24 tariff block For Sub-Load Dispatch Centre at Modipuram under UPPCL.

By order of the Commission

SD/-
(T.D. Pant)
Dy. Chief (Legal)
2.7.2020